

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

6. IA-2564 & 2580/2023, CONT.A./12/2023
in C.P.(IB)/893(MB)/2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 10.05.2024

NAME OF THE PARTIES: Bank of Baroda
Vs
SKS Power Generation (Chattisgarh) Limited

SECTION: 7, 19(2), 66(1) OF INSOLVENCY AND BANKRUPTCY CODE, 2016. Rule 11
of NCLT Rules, 2016

ORDER

1. Mr. Somesh Srivastava a/w Mr. Ramakant Rai i/b TRILEGAL, Ld. Counsel for Resolution Professional in IA-2564 & 2580/23, Cont. A./12/2023 present. Mr. Tushad Kakalia a/w Mr. Kayomars Kerawala i/b Vohuman Legal, Ld. Counsel for the Respondents 1 to 3 in IA-2580/2023 present.
2. List this matter on **26.06.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)